

**COURT - I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 232 of 2013 &**  
**I.A. No. 310 of 2013**

**Dated : 12<sup>th</sup> November, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**M.P. Power Management Co. Ltd. .... Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors. ....Respondent(s)**

**Counsel for the Appellant(s) : Mr. Pradeep Misra**  
**Mr. Shashank Pandit**

**Counsel for the Respondent(s) : Ms. Swagatika Sahoo**  
**Mr. Anushree B for R.2**

**ORDER**

Ms. Swagatika Sahoo, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.2 and also reply today in the Registry.

It is submitted by the learned counsel for the Appellant that except Respondent No.6 all other Respondents have been served. Therefore, issue fresh notice in respect of Respondent No.6. Dasti service is permitted.

Post the matter on **04.12.2013.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/vs